

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS SHRI P. SHIV SHANKAR

(a) and (b). Arrangements have been finalised for importing 10.51 MTs of crude oil in 1982. Arrangements for importing a further 3.67 MTs are expected to be finalised shortly.

(c) It is anticipated that the indigenous crude oil production during 1982-83 would be about 20 MTs.

Increase in price of Newsprint

407. SHRI MADHAVRAO SCINDIA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether Government propose to increase the prices of newsprint ;

(b) if so, the details of the proposal and the reason for the increase ; and

(c) what is the cost of production of newsprint within the country and the cost of procurement of this item from abroad on an average basis ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING SHRI ARIF MOHAMMAD KHAN

(a) No, Sir. No such proposal is, at present, under consideration of the Government.

(b) Does not arise.

(c) The cost of indigenous newsprint differs from Unit to Unit and from time to time. At present, the cost is approximately Rs. 5,200/- per tonne in the case of newsprint produced by NEPA Mills. The c. i. f. (cost, insurance & freight) price of standard imported newsprint is Rs. 5,457/- per tonne.

Steps to Curb Scenes of Violence and Sex in Films

408. SHRI MADHAVRAO SCINDIA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether a delegation of the Nari Raksha Samiti met him in New Delhi on December 27, 1981 to protest against sex and violence in Indian films ;

(b) if so, what specific matters were brought to his notice and what suggestions were made by the Samiti; and

(c) what specific steps are being taken to curb the deleterious effects of the present trend of showing sex and violence in the films on the Indian youth ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE) : (a) to (c). A memorandum dated 27-12-81 was received from the Nari Raksha Samiti pointing out that the trend of showing sex and violence in films have deleterious effects on Indian youth and suggesting *inter alia* that ;

(1) the Board of Film Censors and Committees of all India Radio and Doordarshan should have representatives from such social and cultural organisations as have faith in Indian cultural values and tradition ;

(2) display of obscene female posters, sale of pornographic literature, screening of blue films and cabaret shows in public should be banned ;

(3) liquor shops and porno literature corners near educational institutions should be confiscated ;

(4) the existing way of presentation of Family Welfare programme

on All India Radio and Doordarshan is objectionable and hence should be changed for the better ;

(5) Indian drama and movies should be screened in Doordarshan so as to revive forgotten values of Indian culture and tradition instead of "Here is Lucy" etc. and

(6) films of educative value should be encouraged.

2. The contents of the memorandum have been brought to the notice of State Governments, Union Territory Administrations, Ministry of Home Affairs, Central Board of Film Censors, Directorate General : All India Radio, and Directorate General : Doordarshan for appropriate action.

3. All films are examined by the Board of Film Censors in accordance with the provisions of the Cinematograph Act, 1952 and the guidelines issued thereunder. In accordance with these guidelines while examining films for certification, the Board ensures that anti-social activities such as violence are not glorified or justified, the modus operandi of criminals or other visuals or words likely to incite the commission of any offence are not depicted, pointless or avoidable scenes of violence, cruelty and horror are not shown, scenes which have the effect of justifying or glorifying drinking are not shown and human sensibilities are not offended by vulgarity, obscenity and depravity. In addition, films which are considered not suitable for exhibition to non-adults are certified for exhibition restricted only to adults.

Registration of Trusts in various States

409. SHRI CHITTA BASU : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state ;

(a) the number of private registered trusts with their authorised collection till date (State-Wise);

(b) the manner in which the finances of these trusts are managed and controlled;

(c) whether Government propose to increase the Government's control over these funds;

(d) if so, the manner thereof ; and

(e) specific steps taken in this regard.

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b). A private trust is a trust which is not a public trust, i.e. a trust which is not for charitable purposes or for public objects. Such trusts are required to be registered only if they are in relation to immovable property and declared by a non-testamentary instrument in writing.

The number of such trusts could be ascertained only by going through all the registered documents with regard to immovable property and by ascertaining the nature of their contents, which is not practicable.

Again, private trusts are not required to obtain the authorisation of the Central Government for purposes of collection of money.

The manner in which the finances of private trusts, registered or otherwise, are managed and controlled is a matter entirely for the author of the trust, the trustees and the beneficiaries. The government does not come into the picture or exercise any control over them.

(c) to (e) Do not arise.